

ADMIRALTY FORM NO. 142**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ADMIRALTY AND VICE ADMIRALTY JURISDICTION****ADMIRALTY SUIT NO. OF 20____**

FULL TITLE

Warrant of ArrestTo,
THE SHERIFF OF MUMBAI
MUMBAI.**GREETINGS**

WHEREAS the Plaintiff has instituted a suit against the Defendant in this Hon'ble Court to recover a sum of _____ (Rupees _____) payable by the Defendant to the Plaintiff with ____% (_____ percent) interest per annum thereon from the date of the suit till payment.

AND WHEREAS by an order made on the ____ day of _____ by the Hon'ble Shri Justice _____ His Lordship has, *inter alia*, ordered that a Warrant for the arrest of the Defendant vessel _____ be issued.

THIS IS TO COMMAND YOU to forthwith arrest the said vessel _____ along with her hull, engines, gears, tackle, machinery, bunkers, apparel, plant, furniture, fixtures, equipment and all appurtenances at present lying at the port of _____ at any time of the day and / or by night or on Sundays and holidays or any other place where she may be within the territorial waters of India and to keep the said vessel _____ under arrest until you have received further orders from this Hon'ble Court.

AND THIS IS TO FURTHER COMMAND you that either you or the Deputy Sheriff or your Bailiff do proceed to the port of _____, or such other place, wherever she may be, within the territorial waters of India to effect the arrest, seizure or detention of the Defendant vessel _____;

AND THIS IS TO FURTHER COMMAND YOU that in the event the Defendant above-named depositing in this Hon'ble Court a sum of _____ (_____) equivalent to Rs. _____ (Rupees _____ only) towards the satisfaction of the Plaintiffs claim in the suit or furnishing security in the said sum of _____ (_____) equivalent to Rs. _____ (Rupees _____ only) together with _____% (_____ percent) interest per annum thereon from the date of the suit till payment to the satisfaction of the Admiralty Registrar of this Hon'ble Court as security towards the satisfaction of the Plaintiff's claim in the suit this Warrant of Arrest shall not be executed against the said Defendant vessel _____.

WITNESS SHRI _____, the Chief Justice at Bombay aforesaid this _____ day of _____ 20__.

ADMIRALTY REGISTRAR

Sealer
this _____ day of _____ 20__

Advocate